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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi the 22nd April, 2021 / Vaisakha 2, 1943 (Saka)

THE INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2021

No. 5 of 2021

Promulgated by the President in the Seventy-second Year of the Republic of
India.

An Ordinance further to amend the Indian Medicine Council Act, 1970.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Indian Medicine Council (Amendment) Ordinance, 2021.

Short title and commencement.

(2) It shall come into force at once.

Amendment
of section 3A.

2. In section 3A of the Indian Medicine Central Council Act, 1970, in sub-section (2), 48 of 1970.
for the words “within a period of one year”, the words “within a period of two years” shall
be substituted.

RAM NATH KOVIND,
President.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.